

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 8813/2026

[Arising out of impugned judgment and order dated 10-12-2025 in WP No. 2802/2004 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

BHOPAL GAS PEEDITH SANGHARSH SAHYOG SAMITI

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 73854/2026 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 73846/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 73847/2026 - EXEMPTION FROM FILING O.T., IA No. 73845/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 73852/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 16-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Mr. Anand Grover, Sr. Adv.  
Mr. Anuj Kapoor, AOR  
Mr. Nandeesh Nanda, Adv.  
Mr. Shivom Sethi, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

## O R D E R

1. Permission to file Special Leave Petition is granted.
2. The controversy pertains to remediation and final disposal of hazardous waste and the residual ash generated after the incineration of toxic material lying at the site of Union Carbide India Ltd. (UCIL), Bhopal, arising from the Bhopal Gas Tragedy. The High Court of Madhya Pradesh, in a PIL in W.P. No.2802/2004, has been issuing directions from time to time ensuring judicial monitoring, including prevention of the contamination of soil and

groundwater in and around the UCIL premises due to toxic waste.

3. It is not in dispute that the residual ash generated after the incineration of toxic material has now been dumped at TSDF Pithampur. The petitioner, relying upon the report of Dr Asif Qureshi, Professor at IIT, Hyderabad, apprehends that since a huge quantity of mercury has been noticed in the dumped ash and there is a likelihood of its leakage, the same may cause contamination of groundwater and other environmental issues in and around the site of disposal.

4. Since the residual ash has now been dumped at the site, possibly by following all precautionary methods on the recommendations of the subject experts, we see no reason to interfere with the impugned order dated 10.12.2025 passed by the Division Bench of the High Court as the appropriate recourse for the petitioner would be to move an application before the High Court along with supporting material to flag the issue of its apprehension of leakage in future.

5. The High Court has been monitoring the matter for over two decades; therefore, we request the High Court to consider such an application on the merits and pass such orders as may be required in the larger public interest. We have no reason to doubt that the High Court will provide an expeditious hearing to the petitioner. Ordered accordingly.

6. The Special Leave Petition is disposed of with pending application(s), if any.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR